

# THE HIGH COURT OF MEGHALAYA: SHILLONG

## CIRCULAR

NO.HCM.II/03/2013/2276

Dated Shillong, the 9<sup>th</sup> August, 2021

In view of the present situation of Corona Virus (COVID-19) cases in the State, the operation of the Courts subordinate to this High Court, w.e.f. Monday, 16<sup>th</sup> August, 2021, until further orders, will be as follows:

1. Hearing of the matters will be conducted by all the Courts (to the extent network supports and as far as possible), through video-conferencing (virtual mode), only;
2. In case of physical hearing, the concerned Judicial Officer shall take up a limited number of cases every day to ensure that there is no over-crowding and maintaining of social distancing by all concerned;
3. The concerned District and Session Judges shall ensure providing required guidance to their subordinate Judicial Officers as and when necessary;
4. Learned Advocates (or the petitioner/respondent appearing in-person) must have stable internet connectivity to prevent disruption of the VC proceedings;
5. Learned Advocate (or the petitioner/respondent appearing in-person) shall also ensure that the VC link received by them is not shared with unauthorized persons or those not associated with the case;
6. All stakeholders entering the premises of the Subordinate Courts shall compulsorily comply with all Covid.19 protocols, as applicable;
7. The concerned District & Sessions Judges shall regulate the total strength of the employees attending the office.

By Order,

REGISTRAR (JUDICIAL SERVICE)

Memo NO.HCM.II/03/2013/2276-A

Dated Shillong, the 9<sup>th</sup> August, 2021

Copy to: -

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.

5. The P.A. to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.
6. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
7. All District & Session Judges, Meghalaya for favour of kind information and necessary action.
8. The Joint Registrar(Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information.
- ✓ 9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
10. The President/Secretary, High Court Bar Association, Shillong for kind information
11. The President/ Secretary, Bar Associations of all districts for kind information.
12. Office File.



**REGISTRAR (JUDICIAL SERVICE)**